

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI
MEMORANDUM OF APPLICATION
ORIGINAL APPLICATION NO. 974 OF 2024**

IN THE MATTER OF:

Jitendra Nishad

....APPLICANT

VERSUS

State of Uttar Pradesh & Others

....RESPONDENTS

NDOH: 27.02.2026

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Dated: 30.01.2026
New Delhi

— रतनकुमार सिन्हा

Respondent No.11

Through



PALLAVI PRATAP

Advocate for the Respondent No. 11
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

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AND IN THE MATTER OF:

M/s Ram Ratan Constructions,
Proprietor Ratan Kumar Nishad
Son of Late Lallu Lal Nishad,
Resident of 4/85, Nagar Panchayat,
New Jhunsi, Jhunsi , Allahabad,
Uttar Pradesh –211019

..... Applicant/ Respondent No. 11

NDOH: 27.02.2026

**COMPLIANCE REPORT FILED ON BEHALF OF RESPONDENT
NO. 11.**

MOST RESPECTFULLY SHOWETH

1. This compliance report is submitted in response to Hon'ble Tribunal's order dated 12.11.2025 regarding compliance conditions of environmental clearance dated 05/01/2026.

2. That it is pertinent to mention that as per the order 12.11.2025 the Hon'ble Tribunal observed, and raised some queries. In lieu of the said observation and in compliance of the order dated 12.11.2025 the Applicant/ Respondent No.11 has taken some measures.
3. That one of the observations was that no pillars were found installed at the mining site area, and it is respectfully submitted that pursuant to and in compliance with the order dated 12.11.2025, the Applicant/Respondent No. 11 has duly installed the required pillars at the mining site area. True copy of the photograph showing the installed pillars is annexed herewith and marked as **Annexure No. CA-1**.
4. That another observation pertained to the alleged non-compliance of plantation requirements under General Condition No. 45 and Specific Conditions No. 6 & 16 of the Environmental Clearance, and it is respectfully submitted that plantation activity has already been initiated at the mining site and certain plantation work has been completed, and that additional

plantation shall be undertaken in a phase-wise manner in strict compliance with the said Environmental Clearance conditions, namely approximately 100 plants in the first phase, followed by 200 plants and 400 plants in subsequent phases. True copy of the photograph depicting the existing plantation at the site is annexed herewith and marked as **Annexure No. CA-2**.

5. That another observation related to the non-installation of the PTZ camera at the mining site area, and it is respectfully submitted that the PTZ camera has now been duly installed at the mining site area for monitoring purposes. True copy of the photograph showing the installed PTZ camera is annexed herewith and marked as **Annexure No. CA-3**.
6. That another observation pertained to the availability of toilet facilities at the mining site, and it is respectfully submitted that adequate toilet facilities are available at the mining site for use. True copies of the photograph showing the toilet arrangements at the site is annexed herewith for verification and marked as **Annexure No. CA-4**.

7. That another observation related to the availability of first-aid facilities at the mining project site office, and it is respectfully submitted that a first-aid facility is available at the mining project site office and is equipped as per the prescribed requirements. True copy of the photograph showing the first-aid facility is annexed herewith and marked as **Annexure No. CA-5**.
8. That the answering respondent has not violated any conditions of environmental clearance or the CTO issued to him.
9. That it is submitted that the applicant/ answering respondent has not carried out any illegal mining as alleged by the joint inspection committee.
10. That this report is submitted in adherence to the directives of this Hon'ble Tribunal.

Dated: 30.01.2026
New Delhi



Respondent No.11

Through



PALLAVI PRATAP

Advocate for the Respondent No. 11
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

I.A. NO. OF 2026

IN

ORIGINAL APPLICATION NO. 974 OF 2024



IN THE MATTER OF:

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

AND IN THE MATTER OF:

M/s Ram Ratan Construction,
Proprietor Ratan Kumar Nishad
Son of Late Lallu Lal Nishad,
Resident of 4/85, Nagar Panchayat,
New Jhunsi, Jhunsi, Allahabad,
Uttar Pradesh – 211019

.....Applicant/Respondent No. 11

AFFIDAVIT IN SUPPORT OF COMPLIANCE REPORT

I, Ratan Kumar Nishad, aged about 48 years, Son of Shri
Lallu Lal Nishad, Resident of 4/85, Nagar Panchayat, New

रतन कुमार निषाद



Jhunsi, Jhunsi, Allahabad, Uttar Pradesh – 211019, presently at Lucknow, do hereby solemnly affirm and declare as under:-

1. That I am the sole proprietor of the Respondent No. 11 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.
2. That I have read the contents of the accompanying Compliance report including facts in brief, grounds etc. from pages 1 to 10. and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.



— अतः कस्य मित्र —

Verified at Lucknow on 27 day of January 2026

रतन कुमार निषाद

DEPONENT

VERIFICATION



I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Lucknow on 27 day of January 2026

रतन कुमार निषाद

DEPONENT

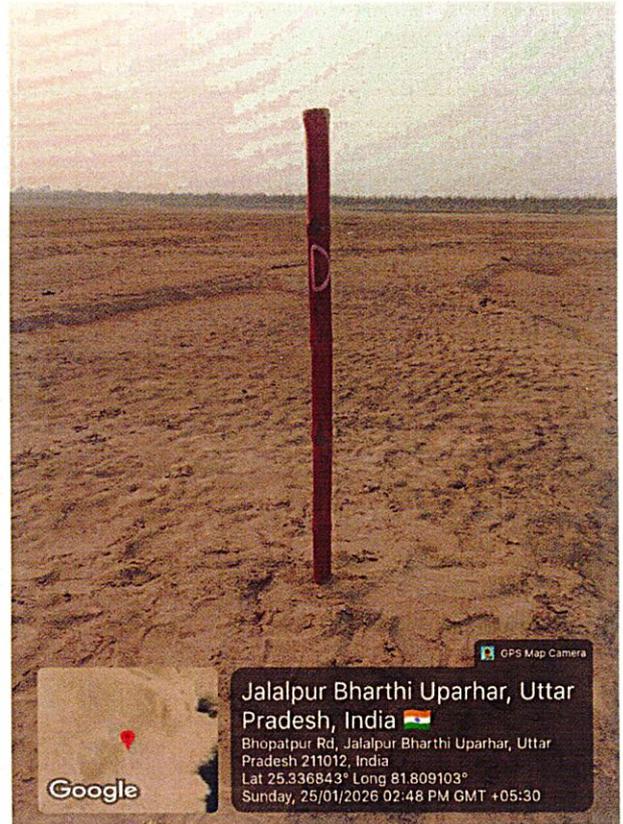
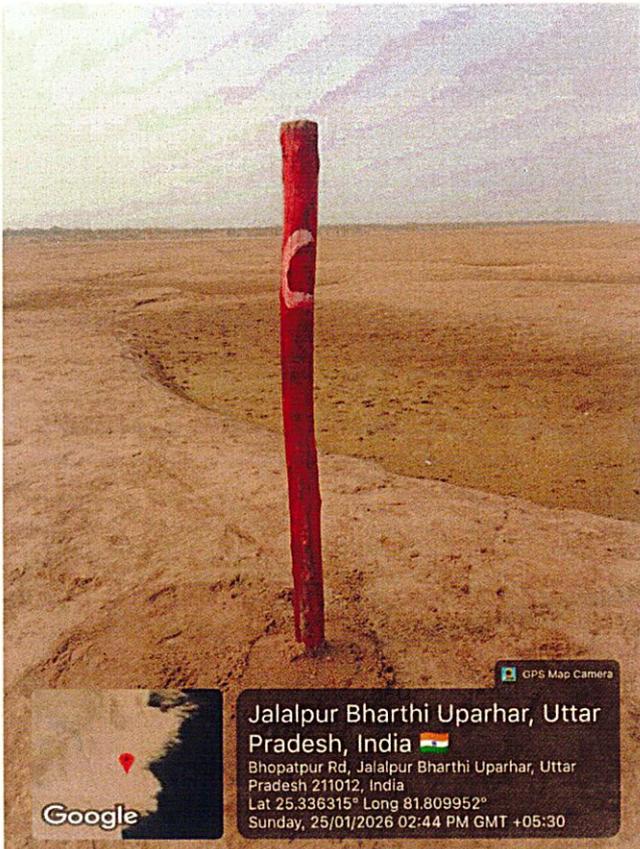
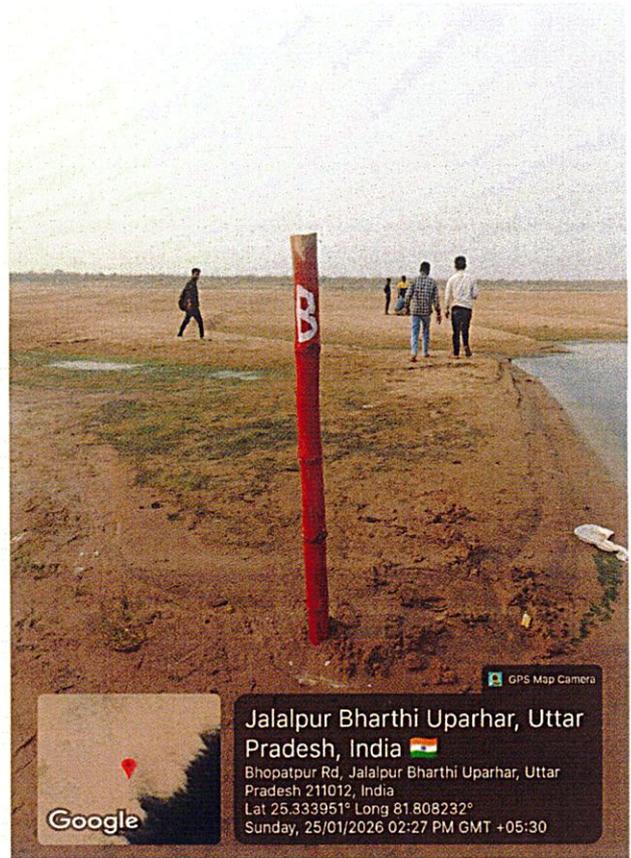
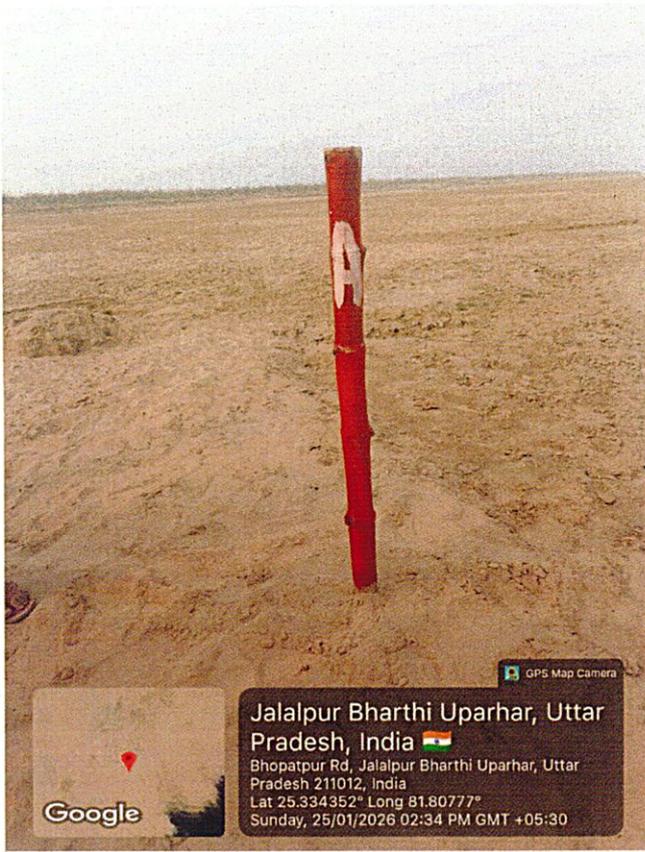


Sworn and Verified before me.

NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Regn: 10943/15

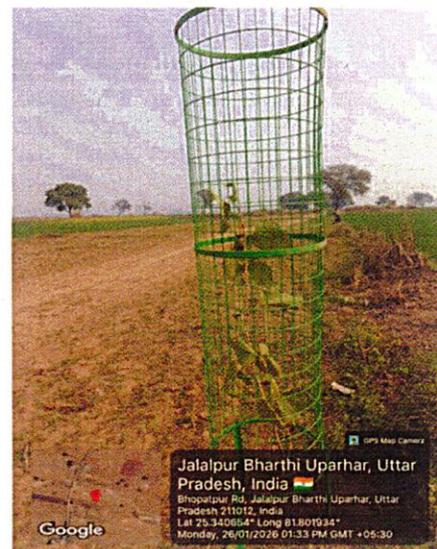
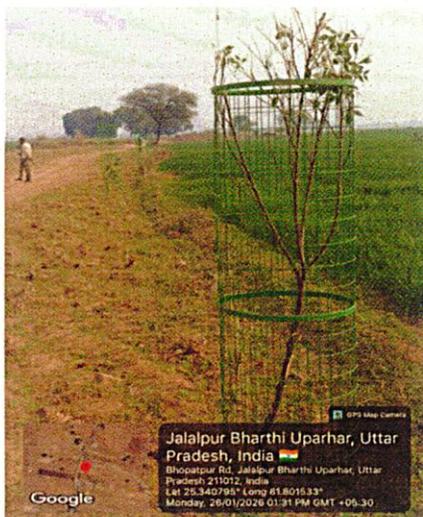
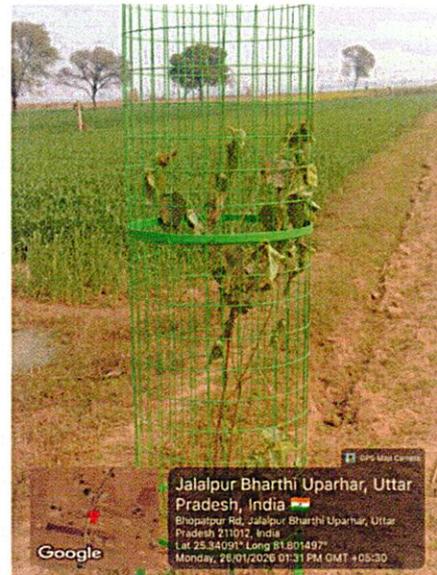
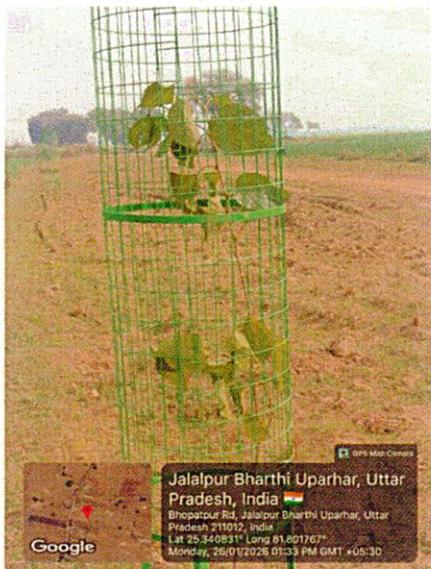
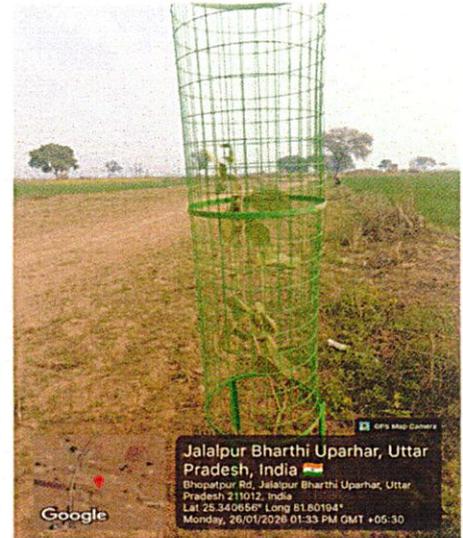
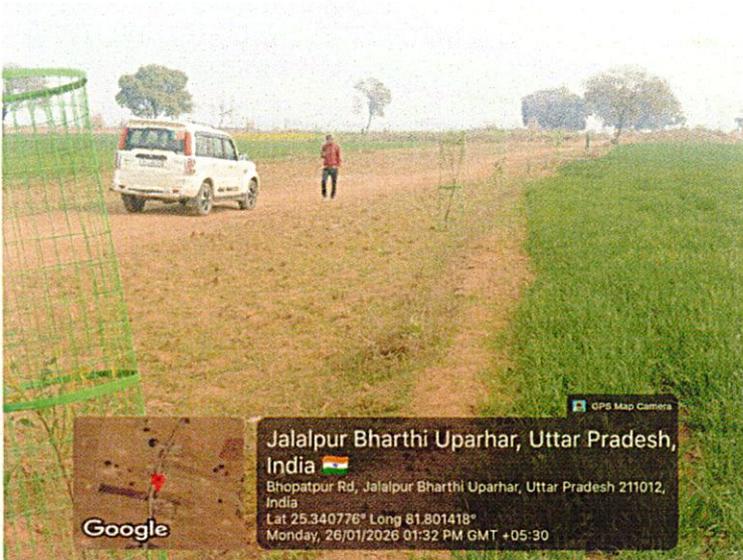
I know & identify the deponent/Executant who has signed/put his L.I. before me

Ram Ratan Constructions



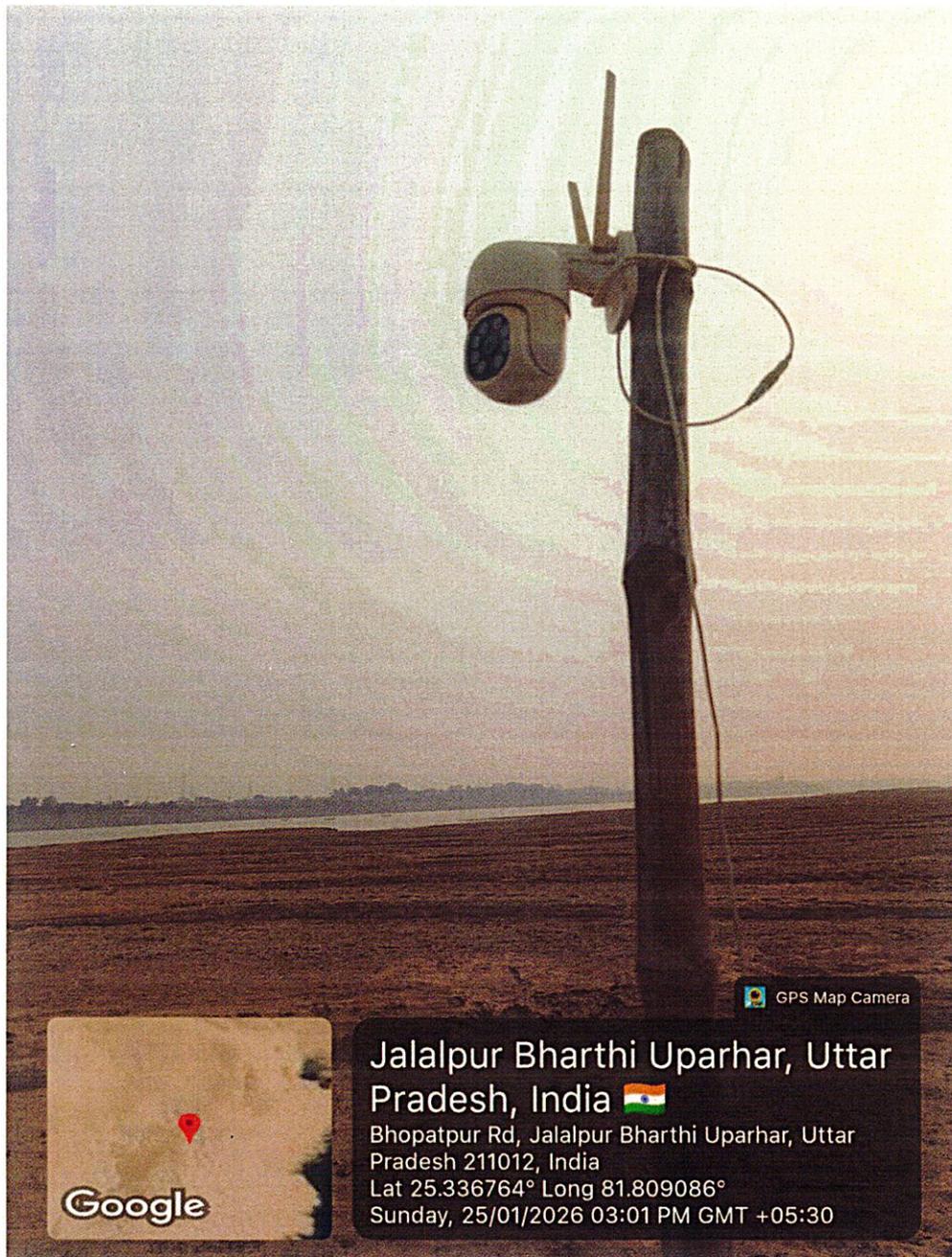
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Ram Ratan Constructions

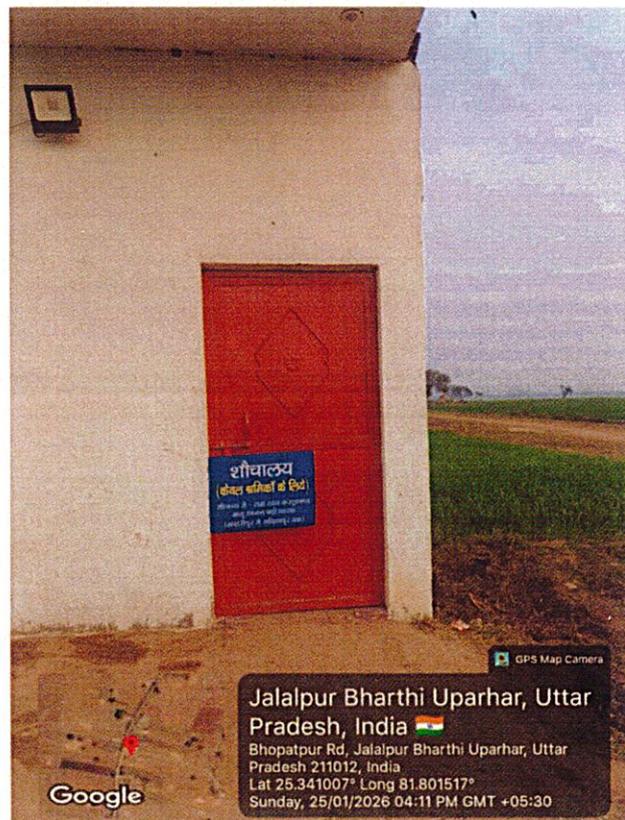
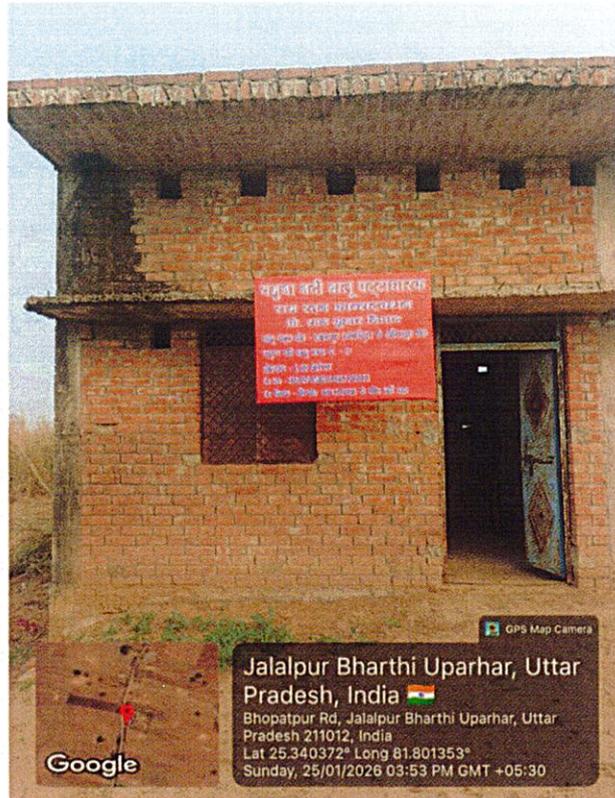


Plantations

Ram Ratan Constructions



PTZ Camera



Office and Toilet

Ram Ratan Constructions



First Aid Box

PROOF OF SERVICE 13



Office of pallavi pratap <law.pratapandco@gmail.com>

Service of Compliance Report on behalf of R-9, 10 & 11 in OA 974 of 2024

1 message

Office of pallavi pratap <law.pratapandco@gmail.com>

Fri, Jan 30, 2026 at 9:04 PM

To: msseiaaup@gmail.com, ms@uppcb.in, secy-moef@nic.in, dmail@nic.in, director@dgmup.org, pol.ah@up.gov.in, msqb.cpqb@nic.in

Kindly find attached herewith copy of compliance report filed on behalf of Respondent No. 9, 10 & 11 in OA 974 of 2024 before Hon'ble NGT.

Regards

Office of Pallavi Pratap
Advocate for Respondent No. 9, 10, 11
A-90, LGF, South Extension II,
New Delhi - 110049
Mob. 9999990078

3 attachments **Compliance Report R 11 30 01 2026.pdf**
3273K **Compliance NGT R9 30 01 2026.pdf**
1235K **NGT Compliance Report R10 30 01 2026.pdf**
1237K